

Rep. by Act...⁵⁶...of 1974, § 2 & 5 & I

THE OIL AND NATURAL GAS COMMISSION (AMENDMENT) ACT, 1964

No. 19 OF 1964

[16th May, 1964]

An Act further to amend the Oil and Natural Gas Commission Act, 1959

BE it enacted by Parliament in the Fifteenth Year of the Republic of India as follows:—

Short title. 1. This Act may be called the Oil and Natural Gas Commission (Amendment) Act, 1964.

Substitution of new section for section 24. 2. For section 24 of the Oil and Natural Gas Commission Act, 43 of 1959, the following section shall be substituted, namely:—

Compulsory acquisition of land for the Commission. “24. Any land required by the Commission for carrying out its functions under this Act shall be deemed to be needed for a public purpose and such land shall be acquired for the Commission under the provisions of the Land Acquisition Act, 1894.” 1 of 1894.